

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 3
(IB)-436(PB)/2019

IN THE MATTER OF:

Mr. Ajay Dignpaul

.... Applicant/petitioner

v.

Arena Superstructure Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 25.02.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner:

Mr. G. Saikumar, Ms. Sowmya Sai Kumar & Ms. Aarti
Bansal, Advs.

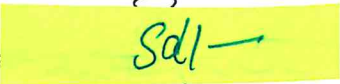
For the Respondent

ORDER

Notice to show cause be issued as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 08.03.2019.

Process dasti only.

List for further consideration on 08.03.2019.


Sdl—

(S.K MOHAPATRA)
MEMBER (TECHNICAL)


Sdl—

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)